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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-926/2001
MA-1196/2001
MA-1827/2002

New Delhi this the 1st day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Sh. Govindan S. Tampi, Member(A)

1. Sh. K.V. Zalpuri,
S/o late Sh. Jiwan Zalpuri,
R/o F-1241, Luxmi Bai Nagar,
New Delhi.
2. Sh. R.C. Gulati,
S/o late Sh. M.L. Gulati,
R/o House No.5-A/115,
NIT Faridabad(Haryana).
3. Sh. Harbhajan Lal,
S/o late Sh. Kishan Chand,
R/o House No.2H/19,
NIT Faridabad(Haryana).
4. Sh. Rajmant Singh,
S/o Sh. Khem Singh,
R/o Qr.No. 1936,
Type-III, NH IV,
Faridabad. Applicants

(through Sh. Davesh Singh, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Agriculture,
Dept. of Agriculture & Co-operation,
Krishi Bhawan,
New Delhi-1.
2. The Secretary,
Dept. of Personnel & Training,
North Block,
New Delhi-1.
3. Sh. S.K. Roy
4. Ms. Meena Pillai
5. Sh. Surendra Kumar
6. Sh. V.P. Taneja
7. Smt. Kamlesh Puri
8. Sh. R.A. Dohare
9. Sh. Ajit Singh
10. Sh. P. Mesh Ram



11. Sh. P.V.R. Moorthy
12. Smt. Usha Chhabra
13. Sh. John Topno

(Respondents No.3-13 are working as Section Officer/
Asstt. with Respondent No.1 & to be served through
Respondent No.1)

(through Sh. S.M. Arif, Advocate for Respondents No.1
& 2. Sh. Ashwani Bhardwaj, Advocate for Respondents
No.3,10,11&12. None for other respondents even on
second call)

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Learned counsel for applicants seeks permission
with
to withdraw OA-926/2001 together/ MA-1196/2001. Permission
granted. Accordingly, the aforesaid OA and MA are
dismissed as withdrawn.

In view of the above, MA-1827/2002 filed on
behalf of Respondents No.10,11 & 12 has become infructuous
and the said MA is dismissed as having become infructuous.

(Govindan S. Tampi)
Member(A)

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

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